

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1419/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE PARTIES: Iresco Electricals Pvt.Ltd.  
V/s  
D. S. Kulkarni Developers Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Pranav Sampat a/w Yash Chikshi and Shreyan Dasgupta i/b Kharatkar & Co.	Petitioner	W.P
	CA S. Raghavendra	Respondent	S. Raghavendra

ORDER

CP No. 1419/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

The terms mentioned in the memo for adjournment are not agreeable to the Petitioner's side since a memorandum has been given by the Corporate Debtor's side. It has been taken on record.

List this matter on **20.11.2017**.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)